
(2021) 02 SEBI CK 0187

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 337, 360 Of 2018, 525 Of 2019, Appeal No. 396, 405 Of 2018, 562 Of 2019

Rajeev Bhanot & Ors

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 22-02-2021

Acts Referred:

Citation : (2021) 02 SEBI CK 0187

Hon'ble Judges : Tarun Agarwala, Presiding Officer; M. T. Joshi, J

Bench : Division Bench

Advocate : Somasekhar Sundaresan, Abishek V, Joby Mathew, Anshuman Sugla, Shyam Mehta, Anubhav Ghosh, Ravishekhar Pandey

Judgement

1. List on March 09, 2021. In the meanwhile, parties may file their short written submissions.
2. Parties are directed to take instructions from the Registrar 48 hrs. before the date fixed in order to find out as to whether the matters would be taken up for hearing through video conference or through physical hearing.
3. The present matters were heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.